

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 123 of 2011 &
I.A. Nos. 199 & 200 of 2011**

Dated : 17th January, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Punjab State Power Corporation Ltd.Appellant (s)
Versus
Powergrid Corporation of India Limited & Ors. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Pradeep Misra with
Mr. P. Singh & Mr. T.P.S. Bawa
(Reps.)
Counsel for the Respondent(s): Mr. M.G. Ramachandran,
Mr. Anand K. Ganesan &
Ms. Sneha Venkataramani

ORDER

The learned counsel for the Appellant has finished his arguments. The learned counsel for the Appellant is directed to file his Written Submissions on or before 03.02.2012 after serving copy on the other side. Thereafter, the learned counsel for the Respondent is also directed to file his Written Submissions after serving copy on the other side.

Post the matter for further hearing on **09.02.2012.**

**(Rakesh Nath)
Technical Member
TS/VIS**

**(Justice M. Karpaga Vinayagam)
Chairperson**